

Special Bench

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

(12)

T.P NO.223/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21st August 2017, 10.30 A.M

Name of the Company	Havells India Ltd -Vs- Electro Steel Ltd		
Under Section	433/434 Winding up		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mrs. M. Bhattacharya, Adv } For the Petitioner. *M. Bhattacharya, Adv*
Mr. S. Chowdhury, Adv } *S. Chowdhury, Adv*
Mrs. P. Chowdhury, Adv } *P. Chowdhury, Adv*
Mr. Rudraman Bhattacharya, Adv. } For the Corporate Debtor *Rudraman Bhattacharya*
Mr. Sourajit Halder, Adv. } *Sourajit Halder*
Mrs. Sanchali Chakraborty, Adv. } *Sanchali Chakraborty*

ORDER

Ld. Counsels for the petitioner and the respondent are present.

Ld. Counsel for the petitioner pointed out that in the Order dated 26/07/2017 there is a typographical error, i.e., instead of Jharkhand High Court it has been typed as Calcutta High Court as the

instant petition was transferred from the Hon'ble Jharkhand High Court, Ranchi.

In view of the submissions of the petitioner's counsel, I hereby correct the order passed on 26/07/2017, i.e., instead of Calcutta High Court it should be Jharkhand High Court.

Ld. Counsel for the petitioner further submitted that vide order dated 26/07/2017, she had to furnish required information under Sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016 and prayed that she may be given time to file the application in the proper format by the end of the day. Prayer is allowed. Application in proper format may be submitted today.

List the matter on 23/08/2017.

SJS
(Vijai Pratap Singh)
Member (J)